CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH ALLAHABAD.

Allahabad this the __ 31st day of _ August 2000.

Original Application no. 1259 of 1992.

Hon'ble Mr. Justice R.R.K. Trivedi, Vice-Chairman Hon'ble Mr. M.P. Singh, Administrative Member

K.A. Khan, Engine Fitter,
S/o A.R. Khan,
R/o Loco Shed, Varanasi,
Village & P.O. Marwadah Varanasi.

... Applicant

C/A Shri V.K. Srivastava

Versus

- 1. Union of India, through its General Manager,
 N.E. Rly., Gorakhpur.
- Divisional Rail Manager, N.E. Rly., Lahartara, Varanasi.
- 3. Senior Divisional Mechanical Engineer,
 N.E. Rly., Varanasi.

... Respondents.

C/Rs. Sri A. Sthakelar

...2/-



ORDER

Bom ble Mr. Justice R.R.K. Trivedi, V.C.

This application has been filed under section the Administrative Tribunals Act, 1985, challenthe order of punishment passed against the amilicant on conclusion of inquiry. The charge and the applicant was that he prepered forged time bills and this way employees were given menefits and the railway suffered serious loss. Only defence of the applicant was that he was appointed as Whalasi, then promoted as fitter and he was not energy of procedure. He has also submitted that the respondents took work of clerical post for which the applicant was not experienced for that he cannot be blaimefor the loss . This defence of the applicant hes not been accepted by the authorities and in our right from the material on record it is clear the workelon the post of Over Time clerk for a mber of years he never raised objection that this should not be assigned to him. On the other hand, worked ference may be drawn that after having on the post /clerk Everal years, he learnt the procedure of preparing The orders thus are concluded of the indings of the fact, we do not call for any interference this Tribunals

Learned counsel for the applicant also

submission regarding the quantum of punishment.

The dated 29.03.89, the applicant was directed

half of the excess amount paid to the employees

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ORDER

Hom *ble Mr. Justice R.R.K. Trivedi, V.C.

This application has been filed under section 19 of the Administrative Tribunals Act, 1985, challenging the order of punishment passed against the applicant on conclusion of inquiry. The charge acainst the applicant was that he prepered forged over time bills and this way employees were given benefits and the railway suffered serious loss. Only defence of the applicant was that he was appointed as Khalasi, then promoted as fitter and he was not ere of procedure. He has also submitted that the respondents took work of clerical post for which the applicant was not experienced /for that he cannot be blaimefor the loss . This defence of the applicant has not been accepted by the authorities and in our coinion rightly from the material on record it is clear that he workelon the post of Over Time clerk for a mber of years he never raised objection that this daty should not be assigned to him. On the other hand, inference may be drawn that after having on the post /clerk for everal years, he learnt the procedure of preparing the O.T. bills. The orders thus are conclusion the findings of the fact, we do not call for any interference this Tribunale

Learned counsel for the applicant also
made submission regarding the quantum of punishment.

By order dated 29.03.89, the applicant was directed
to pay half of the excess amount paid to the employees

R - P

on the basis of O.T. bills. This amount was Rs. 13340/and the applicant was liable to pay half of it. By The appellate order dated 18.10.89 this punishment was modified and he was asked to payRs. 1320/- only, as salary of the applicant was reduced from Rs. 1320/to Rs. 1230 in the same pay scale for a period of one year with cumulative effect. The revising authority by order dated 4.6.90 enhanced the punishment awarded by the appellate authority for a period of 6 months and it was raised from 12 months to 18 months. Learned counsel has submitted that there was no justification for enhancing the punishment. It has also been submitted that the applicant was serving under Shri Ram Surat Ram, but his punishment awarded by the appellate authority was maintained whereas the pumishment of the applicant was anhanced. We have considered this aspect of the matter. The revising authority in its order dated 4.6.90 has stated that charge against the applicant was very serious and adopting the reformative measure the punishment is enhanced from 12 months to 18 months. In our opinion the reason assigned for enhancing the punishment was not justified. It is an admitted position that both Sri Ram Surat Lal and the applicant were responsible for wrong preperation of the bitts regarding O.T. If the revising authority was satisfied that punishment awarded was not communsurate, or with rame panally and Thou U both should have been punished; but in our opinion

he was not justified to punish the applicant alone.

Should have then Wer

Consistent view/taken by the appellate authority

as both were equivally responsible for the excess

payment to the employees.

In these facts and circumstances, in our opinion, the enhanced punishment is liable to be set aside. For the reasons stated above this OA is partly allowed. The order dated 4.9.90 enhancing the punishment from 12 months to 18 months is set aside. However, the punishment awarded by the appellate order dated 18.10.89 shall remain unaltered.

4. There shall be no order as to costs.

Member- A

Vice-Chairman

/pc/